

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION 47 OF 2025/EZ

Satyanand Ray

...Applicant

-Versus-

State of Bihar & Ors.

...Respondents

Index

SL No.	Particulars	Annexure	Pages
1.	Synopsis and List of Dates	-----	2-3
2.	Memo of Parties	-----	4
3.	Original Application along with Affidavit	-----	5-16
4.	Copy of the Order dated 21 <sup>st</sup> December, 2020	A	17-19
5.	Copy of the order dated 17 <sup>th</sup> January 2018	B	20-21
6.	Copy of the representation made by the Applicant with a typed copy	C	22-31
7.	Copy of the representation made by the Applicant and Photographs	D	32-37
8.	Aadhar Card and Vakalatnama	-----	38-40



Filed by  
Roma, Advocate  
F/3033/2023  
St. Xavier's High School  
Damodarapur Bankura,  
PO - Bhagubandh  
Dist - Bankura, WB  
Pin- 722146  
Cont- 7908698810  
Email - advroma12@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION \_\_\_\_\_ OF 2025/EZ

Satyanand Ray

...Applicant

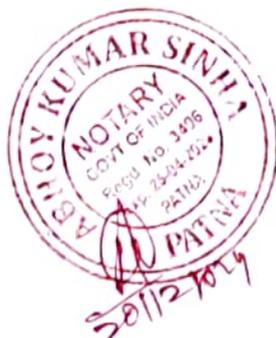
-Versus-

State of Bihar &Ors

...Respondents

Synopsis

The Applicant, Satyanand Ray, filed a Public Interest Litigation (PIL) in 2017 before the Hon'ble High Court of Patna (CWJC No. 10780 of 2017) addressing the ongoing garbage disposal and pollution issues in Danapur, specifically along Biscuit Factory Road. The Hon'ble Court disposed of the PIL in December 2020, urging the Respondent authorities, particularly Nagar Parishad, Danapur, Respondent No. 3 herein, to take prompt action to resolve the matter. Despite assurances from the authorities, including a commitment to relocate the garbage to a designated site, no meaningful action has been taken, and the pollution continues. The Applicant has made several representations to the authorities, but no substantive response has been received. Due to the continued environmental hazards and public health risks, the Applicant now seeks the intervention of the Hon'ble National Green Tribunal to direct the authorities to take immediate remedial action, ensure compliance with environmental laws, and implement effective waste management measures in Danapur.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION \_\_\_\_\_ OF 2025/EZ

Satyanand Ray

...Applicant

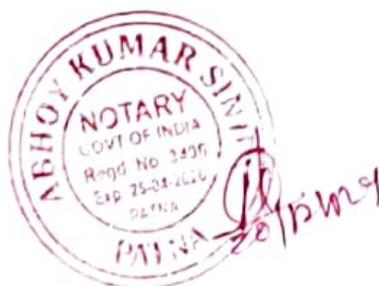
-Versus-

State of Bihar & Ors.

...Respondents

List of Dates

Dates	Events
Year 2017	The Applicant filed a PIL before the Hon'ble High Court, Patna seeking relief for ongoing garbage disposal and environmental pollution issue in Danapur, especially near Biscuit Factory Road.
1 <sup>st</sup> December, 2017	The Respondent no. 3 filed a counter-affidavit in the Hon'ble High Court of Patna in response to the PIL.
17 <sup>th</sup> January, 2018	The Hon'ble High Court recorded the statement made by Respondent no. 3
21 <sup>st</sup> December, 2020	The Hon'ble High Court disposed of the PIL bearing CWJC No. 10780 of 2017
Year 2021-2024	The Applicant made several representations to the Respondent Authorities.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION \_\_\_\_ OF 2025/EZ

Satyanand Ray

...Applicant

-Versus-

State of Bihar & Ors.

...Respondents

Memo of Parties

Satyanand Ray, Son of Sri Nirmal Ray, Resident of Nasriganj, P.S.-  
Danapur, District Patna, Bihar-800 012.

...Applicant

-Versus-

1. State of Bihar served through the Chief Secretary having its address at Main Secretariat, Patna, Bihar -800015, Email: cs-bihar@nic.in; Phone No. 6122215804
2. Bihar Urban Development and Housing Department, served through its Secretary, having its address at Vikas Bhawan, Bailey Road, Patna Bihar 800015, Email: urbansec-bih@nic.in; Phone 612-2215550
3. Nagar Parishad Danapur Nizamat, served through the Executive Officer, having its address at Takiyapar, Chitrakut Nagar, Danapur Nizamat, Patna, Bihar 800012; Email: Not Available; Phone 1800 345 7244;
4. District Magistrate, Patna, having its address at the District Magistrate's Office, Collectorate Campus Bihar, 800001; Email: dm-patna.bih@nic.in; Phone No: 612221980;
5. Bihar State Pollution Control Board, represented by its Member Secretary, having its address at Parivesh Bhawan, Plot no. NS-B/2 Paliputra Industrial Area, Patliputra, Patna, Bihar 800023 Email msbspb-bih@gov.in, Phone No: 06122261776

...Respondents

*Page 01 to 16 (System)*  
*20/12/2024*



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION \_\_\_\_ OF 2025/EZ  
PETITION UNDER SECTION 14, 15, 18 & 20 OF THE NATIONAL  
GREEN TRIBUNAL ACT, 2010

In the Matter of:

Satyanand Ray, Son of Sri  
Nirmal Ray, Resident of  
Nasriganj, P.S.-Danapur,  
District Patna, Bihar- 800  
012.

...Applicant

-Versus-

1. State of Bihar served through the Chief Secretary having its address at Main Secretariat, Patna, Bihar -800015, Email: cs-bihar@nic.in; Phone No. 6122215804
2. Bihar Urban Development and Housing Department, served through its Secretary, having its address at Vikas Bhawan, Bailey Road, Patna Bihar 800015, Email: urbansec-bih@nic.in; Phone 612-2215550;
3. Nagar Parishad Danapur, Nizamat, served through the Executive Officer, having its address at Takiyapar, Chitrakut Nagar, Danapur Nizamat, Patna, Bihar. 800012; Email: Not Available; Phone 1800 345 7244;



4. District Magistrate, Patna, having its address at the District Magistrate's Office, Collectorate, Patna, Bihar, Collectorate Campus Email: dm-patna.bih@nic.in; Phone No: 612221980;
5. Bihar State Pollution Control Board, represented by its Member Secretary, having its address at Parivesh Bhawan, Plot no. NS-B/2 Paliputra Industrial Area, Patliputra, Patna, Bihar 800023 Email msbspb-bih@gov.in, Phone No: 06122261776

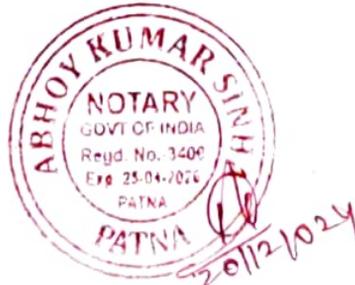
...Respondents

PETITION UNDER SECTION 14, 15, 18 & 20 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010

The Humble Application of  
the Applicant Respectfully

SHEWETH:

1. The Applicant is a resident of Nasariganj, Danapur, Ward No. 33, Patna, humbly submits this petition seeking urgent intervention regarding the environmental pollution caused by the respondent authorities particularly the respondent no.3 for non-compliance and inaction concerning the public health and environmental pollution issue in Danapur, particularly the mismanagement of garbage disposal along Biscuit Factory Road, Danapur. The respondent no. 3 is throwing garbage adjacent of his house in open air by making a boundary and the area is a residential area and other residents are also facing difficulty for such action of the authorities.



2. The Applicant has been adversely affected by the garbage thrown by the respondent no. 3 and causing pollution arising thereto and non-compliance of Waste Management Rules in the Green Zone from that violate established environmental norms.
3. The addresses of the Respondents are as given above for services of notices of the instant application.
4. That the instant application has been filed by the applicant under Sections 18(1) read with Sections 14 and 15 of the National Green Tribunal Act, 2010.

**A. FACTS OF THE CASE:**

1. The Applicant had earlier filed a Public Interest Litigation (PIL) before the Hon'ble High Court of Patna, being CWJC No. 10780 of 2017 (Satyanand Ray Vs. The State of Bihar and others), which was heard by Hon'ble Chief Justice along with Hon'ble Mr. Justice S. Kumar. Observations were made by the Hon'ble Court on 21.12.2020, emphasizing the need for prompt action by the Respondents in resolving the garbage disposal and cleanliness issue in Danapur.
2. That the said petition was disposed of inter alia with the following observation:-

*"Petitioner has prayed for the following relief(s):-*

*"I. For directing the respondents not to dump garbage at Biscuit Factory Road, Danapur and not to burn garbage at Biscuit Factory Road, Danapur which is causing great pollution in the area and is making the area unfit for residence of persons staying in an around that area;*

*II. For a direction upon the respondents to ensure the cleanliness of Biscuit Factory Road, Danapur and further for removal of garbage which has been causing environmental*



*pollution leading to serious health hazards to the habitants t herein;*

*III. And/or for any other relief(s) for which the petitioner may be found entitled to in the facts and circumstances of the present case."*

*Learned counsel for the petitioner seeks permission to withdraw the present petition reserving liberty to file a fresh petition on the same and subsequent cause of action, if the need so arises. Also, approach the respondent authorities venting out his surviving grievances, if any.*

*We are sure that as and when such request is made to the authority concerned, the same shall be considered and disposed of expeditiously, also associating the petitioner in taking the remedial measures.*

*Needless to add, while considering such request, principles of natural justice shall be followed and due opportunity of hearing afforded to the parties.*

*We have not expressed any opinion on merits. All issues are left open.*

*The proceedings, during the time of current Pandemic- Covid-19 shall be conducted through digital mode, unless the parties otherwise mutually agree to meet in person i.e. physical mode.*

*The petition stands disposed of in the aforesaid terms.*

*Interlocutory Application(s), if any, also stands disposed of."*

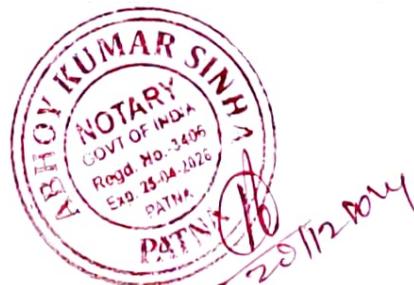
The matter was withdrawn as recorded in the order dated 21<sup>st</sup> December, 2020. **Copy of the order dated 21.12.2020 is annexed herewith and marked with Letter A.**

3. That on 1.12.2017, in the said Public Interest Litigation (PIL), the Respondent Nos. 3 being Nagar Parishad, Danapur filed a counter



affidavit dated 01.12.2017, stating that the garbage in the area would be shifted to a designated site in Bairiya and that this process would take at least four months. However, to date, no substantive steps have been taken by the Respondent authorities, as indicated in their affidavit. **In this connection, a copy of the order dated 17<sup>th</sup> January 2018 recording such statement is annexed hereto and marked with Letter B.**

4. That the Applicant has made several representations and requested respondents No. 2 and 4 for action in the matter, underscoring its importance for public health. Despite this, the pollution issue persists, and the authorities are maintaining a stoic silence on the matter. **A copy of the representation is annexed hereto and marked with the Letter C.**
5. That the Hon'ble High Court of Patna, in its observation on 21.12.2020 in the matter CWJC No. 10780 of 2017, directed that as and when the request is made to the authority concerned, the same shall be considered and disposed of expeditiously. Despite requesting the concerned authorities, no substantial steps have been taken by the authorities, thereby violating the court's order and causing continued public distress.
6. That representations were submitted to the respondent no. 3, 4 and 5, which has yet to receive due consideration or response. **Copy of the said representations and photographs are annexed hereto and marked with Letter D.**
7. That the improper disposal of garbage and resulting pollution in Danapur adversely affects public health and environmental quality. The failure to take timely action contravenes various environmental protection laws, including the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, as well as fundamental rights guaranteed under Article 21 of the Constitution of India, which include the right to a clean and healthy environment.



8. That the Applicant submits that directions be issued to the Respondents particularly being respondent no. 3 to take immediate and effective steps for the removal of garbage from the Biscuit Factory Road, Danapur, and to ensure proper disposal in compliance with environmental norms. Directions be issued upon the Bihar State Pollution Control Board and state authorities to monitor the implementation of environmental safeguards and issue periodic reports to this Hon'ble Tribunal.
9. The Applicant respectfully requests this Hon'ble Tribunal to consider this petition as an urgent matter due to its implications on public health and the environment.

**B. GROUNDS:**

- I. Because the right to a clean and healthy environment is a fundamental right under Article 21 of the Constitution of India, as upheld by the Hon'ble Supreme Court in *Subhas Kumar v. State of Bihar* (1991). The court affirmed that environmental pollution and degradation directly impact the right to life and personal liberty.
- II. Because the Hon'ble Supreme Court in *M.C. Mehta v. Union of India* (1987) highlighted that the state has an obligation to protect and improve the environment for the well-being of the public, thereby establishing an enforceable duty on the state and authorities to act in a manner that preserves ecological balance.
- III. Because of the Violation of Environmental Laws and Regulations being the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, mandate authorities to take measures to prevent and control pollution. The continuous and



unchecked disposal of garbage along public roads in Danapur constitutes a breach of these statutes.

- IV. Because there has been a breach of the Doctrine of Public Trust.
- V. Because the principle of public trust, as outlined in *M.C. Mehta v. Kamal Nath* (1997), affirms that the government holds natural resources in trust for the public, and any act of negligence or inaction that harms public resources and health is a violation of this trust.
- VI. Because the Hon'ble High Court of Patna, in its observation on 21.12.2020 in the matter CWJC No. 10780 of 2017, directed that as and when the request is made to the authority concerned, the same shall be considered and disposed of expeditiously. Despite requesting the concerned authorities, no substantial steps have been taken by the authorities, thereby violating the court's order and causing continued public distress.
- VII. Because the improper and unregulated disposal of waste along Biscuit Factory Road has resulted in an unhealthy and unsanitary environment. This situation poses a significant threat to public health, increasing the risk of diseases and poor quality of life for the residents. The failure to act has led to continued environmental pollution, violating both constitutional and statutory provisions.
- VIII. Because no effective measures have been undertaken.
- IX. Because the Respondent authorities have failed to uphold their duty to ensure compliance with environmental management principles as laid out in the Environmental Policy and laws governing pollution control. Their inaction undermines the core environmental protection goals that aim to balance development with ecological preservation.



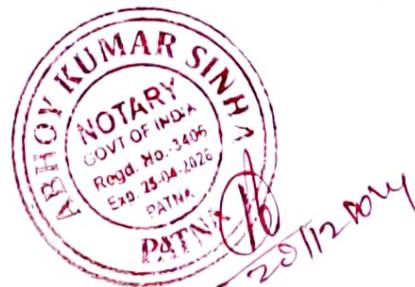
X. Because as held in T.N. Godavarman Thirumulpad v. Union of India (1997) reinforce the principle that the state has a responsibility to prevent environmental degradation. The Hon'ble Supreme Court has consistently held that public health must be protected, and the state must take proactive steps to ensure environmental safety.

**C. CAUSE OF ACTION:** The cause of action is still continuing as the Respondent no. 3 is continuing to throw garbage and the respondent authorities, have inspite of assurances given to the Hon'ble High Court at Patna, have not implemented their undertaking and are continuing to throw garbage in the same area and are maintaining a stoic silence on the matter. Hence, it is submitted that the cause of action subsists till date, and therefore, the instant Original Application is being filed within the period of limitation.

**D. PRAYER FOR RELIEF:**

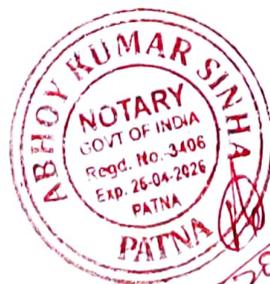
In view of the aforesaid facts and circumstances, the Hon'ble tribunal may be pleased to take the cognizance of the issues highlighted above and pass the following directions:

- a. Directs the Respondents particularly respondent no. 3 herein to take immediate and effective measures to remove the garbage and ensure the cleanliness of Biscuit Factory Road, Danapur, being adjacent to the house of the Applicant;
- b. Impose strict penalties on respondents, particularly respondent no. 3 for violating environmental norms and jeopardizing public health and direct the erring respondent to dispose of solid wastes properly as per the Solid Waste Management Rules 2016 and issue remedial steps to be taken by the erring respondent



- c. Issue suitable order/directions directing constitution of a Court-monitored expert committee under the supervision of the Bihar State Pollution Control Board to oversee, inspect and submit an action taken report and recommend the remedial measures if required;
- d. Issue suitable order/directions directing the concerned authorities to take action against the respondent no. 3 and prohibit them from throwing garbage;
- e. Issue notices to the Respondents and direct them to file their response within a stipulated period.
- f. And/or pass any such other order or orders as this Hon'ble Tribunal may deem fit and proper.

And for this act of kindness, Your Petitioner as in duty bound shall ever pray.



## VERIFICATION

I, Satyanand Ray, Son of Sri Nirmal Ray, Resident of Nasriganj, P.S.- Danapur, District Patna, Bihar - 800 012, the Applicant herein do hereby humbly verify that the statement made in paragraphs 1 to 4 are true to the best of my knowledge and the statement made in paragraphs no. A and C are information derived from record and I believe to be based on records and the rest thereof are my humble submissions before this Learned Tribunal.

I sign this verification on this the 20 Day of December, 2024.

*[Signature]*  
20-12-2024  
Deponent





Abhidroit 11775/2024

## INDIA JUDICIAL GOVERNMENT OF BIHAR e-Court Fee



बिहार सरकार

Certificate No. : BR-JS-30UXXFHKRXPMPK  
 Certificate Issued Date & Time : 20-12-2024 15:20:58  
 Account Reference : NA  
 Description of Document : Courtfee with Litigant details  
 Name of Litigant : SATYANAND RAY  
 Amount : ₹100  
 Amount in Words : Rupees One Hundred



BR-JS-30UXXFHKRXPMPK



Issued At  
The Bihar State cop bank Ltd.  
PATNA-00001  
BH/1482/5900108

### Statutory Alert:

1. The authenticity of this certificate should be verified at <https://indiadigitalstamps.pitneybowes.com/> or using Mobile app. Any discrepancy in the details on this Certificate and as available on the website/Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the user of the certificate.
3. In case of any discrepancy please inform the competent Authority.

AFFIDAVIT



I, Satyanand Ray, Son of Sri Nirmal Ray, Resident of Nasrganj, P.S.- Danapur, District Patna, Bihar - 800 012 do hereby solemnly affirm and say as follows:-

1. That I am the Petitioner herein. I know and have made myself fully acquainted with the facts and circumstances of this case. I am competent to and do affirm this affidavit for and on behalf of myself.

2. The statements made in statement made in paragraphs 1 to 4 and B are true to the best of my knowledge and the statement made in paragraphs no. A and its sub paragraphs and C are information derived from record and I belief to be based on records and the rest thereof are my humble submissions before this Learned Tribunal.

Identified by me

& Prepared in my office

Abhoy Kumar Sinha  
NOTARY, GOVT. OF INDIA  
Civil Court & Collectoriate, Patna  
S. L. No. 1177/2024  
Date 20/12/2024

I identified the deponent/ executor who has/has signed and affixed his/her thumb impression in my presence  
Advocate: Vivekanand Singh  
Regd. No. 548/2021 Sign & Date: 20/12/2024

Enrollment No: 793

V. N. Singh  
Adv.

Deponent 20-12-2024  
Deponent/Executor  
Aadhar ID No. 9889 0519 5032

Before me

Notary Public

Satyanand Ray  
Vivekanand Singh  
Adv. No. 249/2001  
Advocate, Solemnly affirmed & declared the  
Same before me  
NOTARY PUBLIC PATNA  
Govt of India  
Sign: [Signature]  
Date: 20/12/2024



**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.10780 of 2017**

Satyanand Ray S/o Sri Nirmal Ray, Resident of Nasriganj, P.S.-Danapur,  
 District-Patna.

... .. Petitioner/s

Versus

1. The State Of Bihar through the Principal Secretary, Urban Development and Housing Department, Government of Bihar, Patna.
2. The District Magistrate, Patna.
3. The Sub-Divisional Officer, Danapur, Patna.
4. The Nagar Parishad, Danapur, through its Executive officer.
5. The Executive Officer, Nagar Parishad, Danapur.
6. The Bihar State Pollution Control Board, Parivesh Bhawan, Patliputra Industrial Area, Patliputra, Patna through its Secretary.
7. The Union of India, Ministry of Defence through its Secretary, New Delhi.
8. Danapur Cantonment Board through its Chief Executive Officer, Danapur.
9. The Chief Executive Officer, Danapur Cantonment Board, Danapur.

... .. Respondent/s

**Appearance :**

For the Petitioner/s	:	Mr. Sandeep Kumar, Advocate Mr. Ajit Kumar, Advocate Mr. Alok Kumar @ Alok Kr. Shahi, Advocate Mr. Viveka Nand Singh, Advocate
For the Respondent/s	:	Mr. Yogendra Pd. Sinha- AAG-7 Mr. Saroj Kumar, Advocate Mr. Ajatshatra, Advocate Ms. Brita Singh, Advocate Mr. Amarendra Nath Verma, Advocate

**CORAM: HONOURABLE THE CHIEF JUSTICE**  
**and**  
**HONOURABLE MR. JUSTICE S. KUMAR**  
**ORAL ORDER**

(Per: HONOURABLE THE CHIEF JUSTICE)

17 21-12-2020

Petitioner has prayed for the following relief(s):-

"I. For directing the respondents not to dump garbage at Biscuit Factory Road, Danapur and not to burn garbage at Biscuit Factory Road, Danapur which is causing great pollution in the area and is making the



area unfit for residence of persons staying in an around that area;

II. For a direction upon the respondents to ensure the cleanliness of Biscuit Factory Road, Danapur and further for removal of garbage which has been causing environmental pollution leading to serious health hazards to the habitants t herein;

III. And/or for any other relief(s) for which the petitioner may be found entitled to in the facts and circumstances of the present case.”

Learned counsel for the petitioner seeks permission to withdraw the present petition reserving liberty to file a fresh petition on the same and subsequent cause of action, if the need so arises. Also, approach the respondent authorities venting out his surviving grievances, if any.

We are sure that as and when such request is made to the authority concerned, the same shall be considered and disposed of expeditiously, also associating the petitioner in taking the remedial measures.

Needless to add, while considering such request, principles of natural justice shall be followed and due opportunity of hearing afforded to the parties.

We have not expressed any opinion on merits. All issues are left open.

The proceedings, during the time of current



Pandemic- Covid-19 shall be conducted through digital mode, unless the parties otherwise mutually agree to meet in person i.e. physical mode.

The petition stands disposed of in the aforesaid terms.

Interlocutory Application(s), if any, also stands disposed of.

**(Sanjay Karol, CJ)**

**( S. Kumar, J)**

sujit/-

U			
---	--	--	--



**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.10780 of 2017**

Satyarand Ray

.... .. Petitioner/s

Versus

The State of Bihar & Ors

.... .. Respondent/s

**Appearance :**

For the Petitioner/s : Mr. Sandeep Shahi, Advocate  
 For Respondent UOI : Mr. S.D. Sanjay, Addl. S.G.  
 For Control Board : Mr. Amarendra Nath Verma, Advocate  
 For the Respondent/s : Mr. Yogendra Prasad Sinha, AAG-7

**CORAM: HONOURABLE THE CHIEF JUSTICE**

and

**HONOURABLE MR. JUSTICE ANIL KUMAR**

**UPADHYAY**

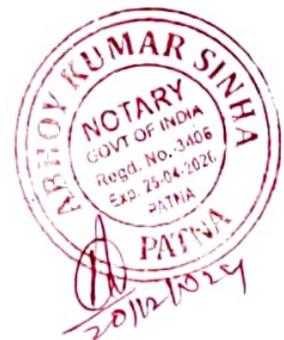
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

7 17-01-2018

Respondent nos.4 and 5, the Nagar Parishad, Danapur, had filed a counter affidavit on 1.12.2017 wherein assertions were made to say that the garbage lying in the area is being shifted to certain place in Bairiya which has been identified as the area where the garbage would be shifted and in paragraph-6 of the counter affidavit, it is stated that it will take at least four months' time to take steps for shifting of the garbage.

After the counter affidavit has been filed, the Nagar Parishad should now indicate as to what steps have been taken by now and what is the position with regard to the action taken by the Nagar Parishad and submit an up-to-date report within four weeks.



In the meanwhile, counsel representing the Cantonment Board should also file an up-to-date report indicating what further steps have been taken by the Cantonment Board in the matter of implementing the Waste Management Scheme in the area in question.

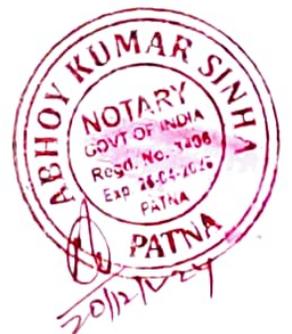
Let both the Cantonment Board and respondent nos.4 and 5 file up-to-date counter affidavit within a period of four weeks within which time respondent no.6 should also indicate as to what is the consequential action taken after directions were issued, as indicated in the counter affidavit.

**(Rajendra Menon, CJ)**

**(Anil Kumar Upadhyay, J)**

K.C.jha/-

U			
---	--	--	--



To,

1. The Principal Secretary, Urban Development and Housing Department, Government of Bihar, Patna.
2. The District Magistrate, Patna.
3. The Sub-Divisional Officer, Danapur, Patna.
4. The Nagar Parishad, Danapur, Through its Executive Officer.
5. The Executive Officer, Nagar-Parishad, Danapur.
6. The Bihar State Pollution Control Board, Parivesh Bhawan, Patliputra Industrial Area, Patliputra, Patna through its Secretary.
7. The Union of India, Ministry of Defence through its Secretary, New Delhi.
8. Danapur Cantonment Board through its Chief Executive Officer, Danapur.
9. The Chief Executive Officer, Danapur Cantonment Board, Danapur.

Sir,

I am going to inform and with representation to your honour that Mr. Satyanand Ray Son of Sri Nirmal Ray, Resident of Nasriganj, P.S.-Danapur, District-Patna have filed one P.I.L before this Hon'ble High Court i.e. CWJC No. 10780/2017 (Satyanand Ray Vs. The State of Bihar and others) which has been heard by Hon'ble Chief Justice alongwith Hon'ble Mr. Justice S. Kumar and passed observation made on 21.12.2020.

That on 21.12.2020 the Hon'ble court have observed that request is made to your honour and should be considered as expeditiously for taking remedial measures as relief granted by the Hon'ble court regarding to the removal of garbage and ensure the cleanliness of Biscuit Factory Road, Danapur.

So, that environmental pollution can be controlled and maintained.

Your's Faithfully

सत्यानंद राय  
(Satyanand Ray)

12/01/2021

भारतीय डाक  
EF433457721IN IVR:6970433457721  
SP PATNA HIGH COURT SO (800028)  
Counter No:1.12/01/2021.14:11  
To:PRINCIPAL SEC.URBAN DEV. & HOU  
PIN:800001. Patna GPO  
From:SATYANAND RAY,DANAPUR  
Wt:30gms  
Amt:17.70(Cash)Tax:2.70  
<Track on www.indiapost.gov.in>  
<Dial 18002668688> <Wear Masks. Stay Safe>



भारतीय डाक  
EF4334577181IN IVR:6970433457718  
SP PATNA HIGH COURT SO (800028)  
Counter No:1.12/01/2021.14:11  
To:DIST MAGISTRATE.PATNA  
PIN:800001. Patna GPO  
From:SATYANAND RAY,DANAPUR  
Wt:30gms  
Amt:17.70(Cash)Tax:2.70  
<Track on www.indiapost.gov.in>



To,

1. The Principal Secretary, Urban Development and Housing Department. Government of Bihar, Patna.
2. The District Magistrate, Patna.
3. The Sub-Divisional Officer, Danapur, Patna.
4. The Nagar Parishad, Danapur. Through its Executive Officer.
5. The Executive Officer, Nagar Parishad, Danapur.
6. The Bihar State Pollution Control Board, Parivesh Bhawan, Patliputra Industrial Area, Patliputra, Patna through its Secretary.
7. The Union of India, Ministry of Defence through its Secretary, New Delhi.
8. Danapur Cantonment Board through its Chief Executive Officer, Danapur
9. The Chief Executive Officer, Danapur Cantonment Board, Danapur.

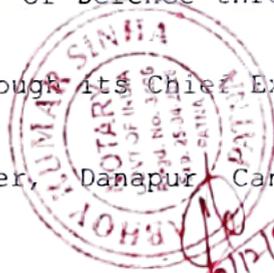
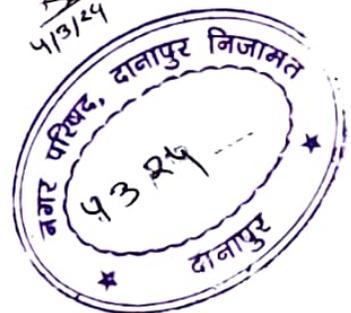
Sir.

I am going to inform and with representation to your honour that Mr. Satyanand Ray Son of Sri Nirmal Ray. Resident of Nasriganj, P.S.-Danapur, Distict- Patna has filed P.I.L before this Hon'ble High Court i.e. CWJC No. 10780 of 2017 (Satyanand Ray Vs. The State of Bihar and others) which has been heard by Hon'ble Chief Justice alongwith Hon'ble Mr. Justice S. Kumar and passed observation made on 21.12.2020.

बिहार राज्य प्रदुषण नियंत्रण पर्यद  
पादलीपुत्रा औद्योगिक क्षेत्र 1 पटना 2018 Respondent no. 4 and 5, Nagar Parishad  
Danapur had filed a counter affidavit on 01.12.2017 to say

04 MAR, 2024

प्राप्त किया



Signature  
09/03/24

5/3/24

5/3/24

04/03/2024

that the garbage lying in the area is being shifted to certain place in Bairiya which has been identified as the area where the garbage would be shifted and in paragraph 6 of the counter affidavit , it is also state that it will take at least four months time to take steps for shifting of the garbage, but no any action taken by respondent authority till today, as indicated in the counter affidavit .

That on 16.08.2018 we request of Ld. Advocate General Bihar to assist the court in the matter the issue involved is of great importance of public health for the area in question and the garbage are not dumped in the open as ultimately it may affect public health .

That on 21.12.2020 the Hon'ble court observed that request is made to your honour and should be considered as expeditiously for taking remedial measures as relief granted by the Hon'ble court regarding to the removal of garbage and ensure the cleanliness of Biscuit Factory Road, Danapur.

Prior to the present petition a representation dated 12.01.2021 was also submitted before you , which perhaps could not draw your attention to redress the grievances raised therein .

It is a reminder representation which the applicant has been obliged press since the environmental air has been proving obnoxious to human health .



On the same and subsequent cause of action, if the need so arise, also approach the respondent authorities venting out his surviving grievances, if any when such request is made to the authority concerned, the same shall be considered and disposed of expeditiously .

That on 12.01.2021 representation received by respondent authorities, the consequential action not taken after three years direction were issued .

So, that environmental pollution can be controlled and maintained.

That the again representation given by the applicant consider the same , if not consider within twenty days the applicant moved the Hon;ble High Court, Patna for reliefs .

1. *Jai Prakash*

(JAI PRAKASH)

S/O LATE BIGNESHWAR . PD . RAI

R.O :- BISCUIT FACTORY RD,  
NASRIGANJ, P.S :- DANAPUR, DIST :- PATNA

Your's Faithfully

*Satyanand Ray*

(Satyanand Ray)

9334419043

अरविन्द कुमार ठाकुर

*Aravind Kumar*

*शशि शुकुन प्रसाद*  
शशि शुकुन प्रसाद

*मृगेश्वर राय*

*Rajendra Kumar Paul*

*Shashi Shukun Prasad*  
*Kiran Prasad*

*Purnima Pooval*

*Savitri Singh*

*Prince Kumar*

*Susmit Kumar*

*Shakti / G. S. S. S.*



औपनिवेश राज्य

Sunil Ray

मीन 21/6/14

Anil Kumar

Poonam Kumari

Rajeev Kumar Singh

Ravindra Dhillon di

SUMIT KUMAR

Dharmendra Kumar

Manoj Ray

अनिल कुमार

मनोज राय

राजीव कुमार सिंह

Pankaj Kumar

Vinay Kumar Pathak

Shaurya Pathak

करीम सिंह

Rohan Kumar

Arindam Mishra

Madhusudan Mishra

Ashwini Kumar Mishra

रुद्र कुमार सिंह

राजनिधि कुमार सिंह

रुद्र कुमार

Vikash Kumar



20/12/14

मिथलेश कुमार सिंह

पद्मा देवी

अचोद्य पाण्डेय

Bittu Upadhyay

Salendra Upadhyay

Ranjit Kumar

Sima Kumari

Aman Royan

Rumal Kumar

श्याम शंकर सिंह

मानस देवी

मिथु कुमार

रुद्र कुमार

Bittu Kumar

Rohan Kumar

अनुप कुमार सिंह

दीपक कुमार सिंह

Nagendra Nay

Rohit Kumar

काशी देवी

Bijender Patel

Sanjay Kumar

Nagendra Prasad

ममता कुमारी

महेन्द्र कुमार

Vijay Narayan Biswas

Sachin Kumar

Bibha Devi

प्रमिता

Anita Singh

Weha Singh

रवि राम प्रसाद गुप्त

सुकान्ती सिंह

मुनेश्वर राय

प्रभु कुमार

व्रज भूषण मधो

Rohit Kumar

Prinyanka S

प्रियांका कुमार्/दाता Advocate

जयुक्त राय

Mitali Roy

Mohit Kumar

Anant Kr Singh

शिवकुमार चेलुपु

नीलम देवी

सुरेश राय

बेचंजाय सिंह

शशि कुमार्

शिव्या राम प्रसाद

मनोज कुमार

दिलीप कुमार

शौरभ कुमार

समीर कुमार

दशित कुमार

Shashi Sinha

Paw Pempu

Subash Kumar

Joginder Ray

Hiteshwar

हराम देवता

Bhind Sinha

Shubhat

9758962592

B.S. Singh

RAJ-Kumar

महेन्द्र सिंह

दशरथ

Darshan Kumar

अजय कुमार राय

दिलेश राय



2017-18-4

राधा प्रसाद  
Sudhanshu kr  
Suman Saurav  
Ramesh Baurav

Uttam Kumar

Devendra Singh

Devendra Singh

आदित्य राज

जातम कुमार

सनीफ कुमार

रवि कुमार

श्यामला कुमारी

शिवानी कुमारी

Pankaj Kumar

लक्ष्मी देवी

रवि कुमार

नीतीश कुमार

राहुल कुमार

अखणराज

पुष्प देवी

मुन्ना कुमार

कौशल्या देवी

तीजम देवी

रितिक कुमार

शामा देवी

लालकिशोर राज

रामेश्वर राज

रामनाथ राज

Nisha Kumari

दीपक कुमार

HIBAY Kumar

रोहित कुमार

Vishal Kumar

मंजू देवी

गीरख कुमार

दयानंददास

सुरेन्द्र कुमार

संजय कुमार

Nishankumar

Manish Kumar

Pankaj kr

Ranchor Kumar

Parbhut Kumar

Rahul Kumar

Santosh Kumar

Dinesh Kumar

Ramosh Kumar

Jonny Kumar

इशानंद सिंह



20/12/2024

To,

1. The Principal Secretary, Urban Development and Housing Department. Government of Bihar, Patna.
2. The District Magistrate, Patna.
3. The Sub-Divisional Officer, Danapur, Patna.
4. The Nagar Parishad, Danapur. Through its Executive Officer.
5. The Executive Officer, Nagar Parishad, Danapur.
6. The Bihar State Pollution Control Board, Parivesh Bhawan, Patliputra Industrial Area, Patliputra, Patna through its Secretary.
7. The Union of India, Ministry of Defence through its Secretary, New Delhi.
8. Danapur Cantonment Board through its Chief Executive Officer, Danapur
9. The Chief Executive Officer, Danapur Cantonment Board, Danapur.

Sir.

I am going to inform and with representation to your honour that Mr. Satyanand Ray Son of Sri Nirmal Ray. Resident of Nasriganj, P.S.-Danapur, Distict- Patna has filed P.I.L before this Hon•ble High Court i.e. CWJC No. 10780 of 2017 (Satyanand Ray Vs. The State of Bihar and others) which has been heard by Hon'ble Chief Justice alongwith Hon'ble Mr. Justice S. Kumar and passed observation made on 21.12.2020.

That on 17.01.2018 Respondent no. 4 and 5, Nagar Parisad Danapur had filed a counter affidavit on 01.12.2017 to say



that the garbage lying in the area is being shifted to certain place in Bairiya which has been identified as the area where the garbage would be shifted and in paragraph 6 of the counter affidavit , it is also state that it will take at least four months time to take steps for shifting of the garbage, but no any action taken by respondent authority till today, as indicated in the counter affidavit .

That on 16.08.2018 we request of Ld. Advocate General Bihar to assist the court in the matter the issue involved is of great importance of public health for the area in question and the garbage are not dumped in the open as ultimately it may affect public health .

That on 21.12.2020 the Hon-ble court observed that request is made to your honour and should be considered as expeditiously for taking remedial measures as relief granted by the Hon'ble court regarding to the removal of garbage and ensure the cleanliness of Biscuit Factory Road, Danapur.

Prior to the present petition a representation dated 12.01.2021 was also submitted before you , which perhaps could not draw your attention to redress the grievances raised therein .

It is a reminder representation which the applicant has been obliged press since the environmental air has been proving obnoxious to human health .



On the same and subsequent cause of action, if the need so arise, also approach the respondent authorities venting out his surviving grievances, if any when such request is made to the authority concerned, the same shall be consider and disposed of expeditiously .

That on 12.01.2021 representation received by respondent authorities, the consequential action not taken after three years direction were issued .

So, that environmental pollution can be controlled and maintained.

That the again representation given by the applicant consider the same , if not consider within twenty days the applicant moved the Hon;ble High Court, Patna for reliefs .

Your's Faithfully

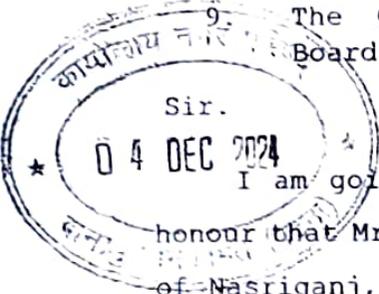
रिचुनानंद राय  
(Satyanand Ray)



To,

1. The Principal Secretary, Urban Development and Housing Department. Government of Bihar, Patna.
2. The District Magistrate, Patna.
3. The Sub-Divisional Officer, Danapur, Patna.
4. The Nagar Parishad, Danapur. Through its Executive Officer.
5. The Executive Officer, Nagar Parishad, Danapur.
6. The Bihar State Pollution Control Board, Parivesh Bhawan, Patliputra Industrial Area, Patliputra, Patna through its Secretary.
7. The Union of India, Ministry of Defence through its Secretary, New Delhi.
8. Danapur Cantonment Board through its Chief Executive Officer, Danapur
9. The Chief Executive Officer, Danapur Cantonment Board, Danapur.

A.20ms  
4/12/24

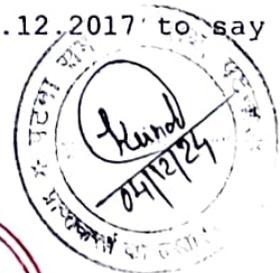
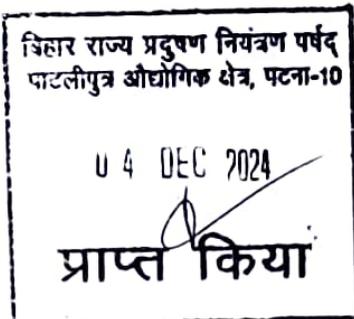


Sir.

04 DEC 2024

I am going to inform and with representation to your honour that Mr. Satyanand Ray Son of Sri Nirmal Ray. Resident of Nasriganj, P.S.-Danapur, Distict- Patna has filed P.I.L before this Hon'ble High Court i.e. CWJC No. 10780 of 2017 (Satyanand Ray Vs. The State of Bihar and others) which has been heard by Hon'ble Chief Justice alongwith Hon'ble Mr. Justice S. Kumar and passed observation made on 21.12.2020.

That on 17.01.2018 Respondent no. 4 and 5, Nagar Parisad Danapur had filed a counter affidavit on 01.12.2017 to say



that the garbage lying in the area is being shifted to certain place in Bairiya which has been identified as the area where the garbage would be shifted and in paragraph 6 of the counter affidavit , it is also state that it will take at least four months time to take steps for shifting of the garbage, but no any action taken by respondent authority till today, as indicated in the counter affidavit .

That on 16.08.2018 we request of Ld. Advocate General Bihar to assist the court in the matter the issue involved is of great importance of public health for the area in question and the garbage are not dumped in the open as ultimately it may affect public health .

That on 21.12.2020 the Hon'ble court observed that request is made to your honour and should be considered as expeditiously for taking remedial measures as relief granted by the Hon'ble court regarding to the removal of garbage and ensure the cleanliness of Biscuit Factory Road, Danapur.

Prior to the present petition a representation dated 12.01.2021 was also submitted before you , which perhaps could not draw your attention to redress the grievances raised therein .

It is a reminder representation which the applicant has been obliged press since the environmental air has been proving obnoxious to human health .



On the same and subsequent cause of action, if the need so arise, also approach the respondent authorities venting out his surviving grievances, if any when such request is made to the authority concerned, the same shall be considered and disposed of expeditiously.

That on 12.01.2021 representation received by respondent authorities, the consequential action not taken after three years directions were issued.

That March 2024 a representation was also given to you, which perhaps could not draw your attention to redress the grievances raised therein.

That March 2024 a representation received by respondent authorities, but no any legal action taken by respondent authority.

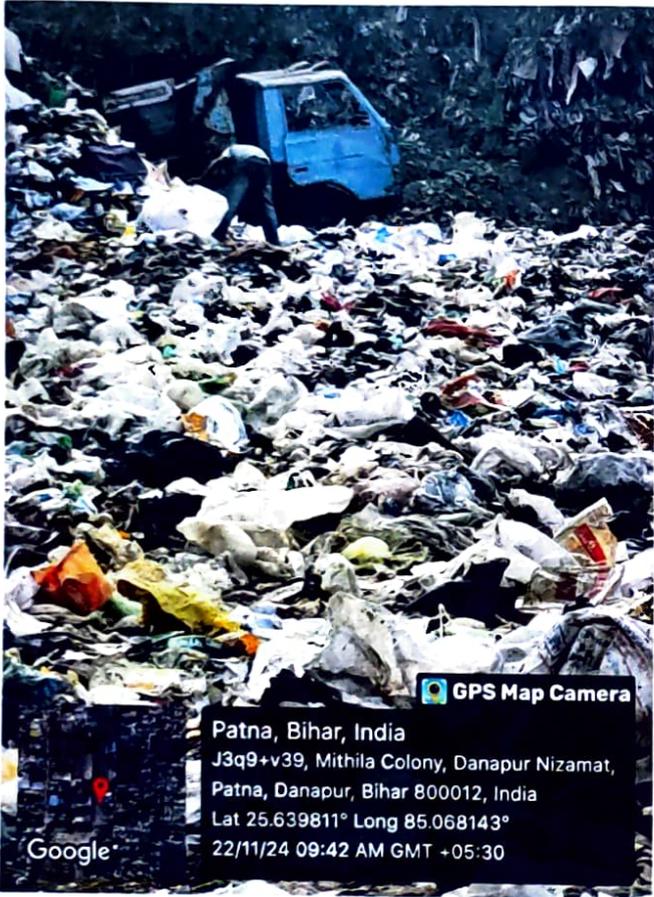
So, that environmental pollution can be controlled and maintained.

That the again representation given by the applicant consider the same, if not consider within fifteen days the applicant moved the National Green Tribunal, Kolkata for reliefs.

Your's faithfully

24/12/24  
Satyanand Ray)





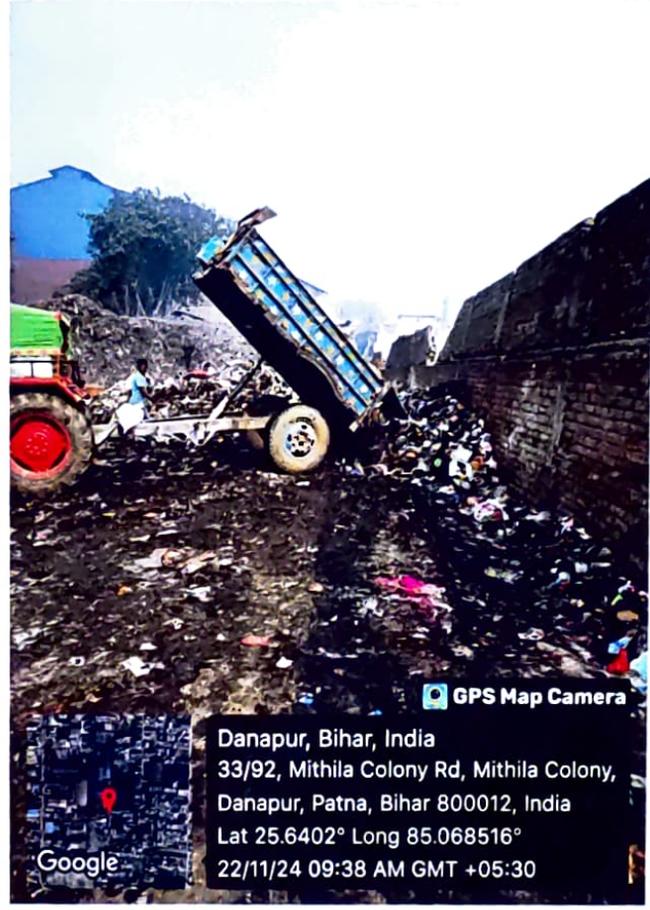
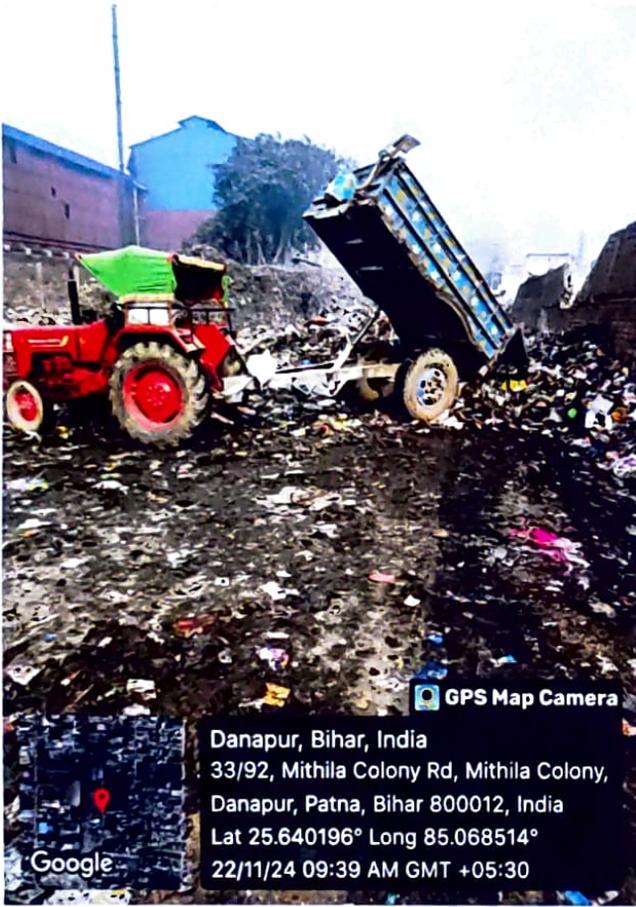
ARHON  
KUMAR SINHA  
NOTARY  
GOVT OF INDIA  
Regd. No. 3106  
24-11-2022  
PATNA

20/11/24



ASHOY KUMAR SINHA  
NOTARY  
GOVT OF INDIA  
Regd. No. 3206  
Exp. 25.04.2025  
PATNA

20/11/24



भारत सरकार  
GOVERNMENT OF INDIA




Satya Nand Ray  
DOB: 19/04/1974  
Male / MALE



9889 0519 5032

Aadhaar-Aam Aadmi ka Adhikar

भारतीय विशिष्ट पहचान प्राधिकरण  
UNIQUE IDENTIFICATION AUTHORITY OF INDIA



Address:  
S/O: Nirmal Ray, Near Biscuit  
Factory more, Near Civil Court  
Nasriganj Danapur, Dinapur-Cum-  
Khagaul, Patna,  
Bihar - 800012

9889 0519 5032

Aadhaar-Aam Admi ka Adhikar

सत्यनारायण



20/12/2024

**“VAKALATNAMA”**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. \_\_\_ OF 2025/EZ

IN THE MATTER OF:

**Satyanand Ray**

...APPLICANT

-VERSUS-

**State of Bihar & Ors.**

...RESPONDENTS

KNOW ALL MEN by these presents that We/I, the Applicant Satyanand Ray do hereby in my/our name and my/our behalf constitute and appoint Mr. Vivekanand Singh Advocate, Ms. Roma Advocate, Ms Sneha Singh Advocate and Ms. Bipasha Jaiswal Advocate, High Court, Calcutta, as our true and lawful Pleader / Advocate & Attorneys to appear and act for me/us in the matter noted above to file suit, written statement, conduct suit, appeal from original suit, original application, payment order etc. And for that purpose to do all acts and things, whatsoever in that connection including compromise of the above matter depositing in or withdrawing money from, filing or taking out of appear, document and payment order from Court referring matters in dispute between the parties hereto arbitration, withdrawing the above matters with liberty to file a fresh suit, sending properties released from attachment, filing execution or miscellaneous cases and other petitions, bidding at an execution sale, obtaining payment from us out of Court withdrawing custody and other fees and doing on my/our behalf other acts, in the above matter as are necessary and proper.

MR S VINCE

I/We hereby agreeing to ratify and confirm all acts so done by the said advocate or attorneys as my/our own acts and as if done by me/us to all intents and purposes.

**Received, Satisfied, and Accepted by me.**

Roma 23/12/2024  
Advocate F/3033/2023

Vivekanand Singh, Advocate  
AOR No. 783

Advocate,

High Court at Calcutta,

St. Xavier's High School  
Damodarapur Bankura  
P.O - Bhagabandh  
Dist - Bankura  
Pin - 722146  
West Bengal  
Cont - 7908698810

Received & Accepted & satisfied by  
me

~~Devi Singh~~ Advocate  
F/234/2015

Bipasha Jaiswal  
Advocate

F/8374/2022

Roma, Advocate

F/3033/2023